

**GOVERNMENT OF INDIA
PRIME MINISTER
LOK SABHA**

UNSTARRED QUESTION NO:1559

ANSWERED ON:14.08.2013

AMENDMENTS IN RTI ACT

Ray Shri Rudramadhab ; Sayeed Muhammed Hamdulla A. B.

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government is planning to bring amendments to RTI Act to shield political parties, BCCI and other high profile organizations, as reported in the media; and

(b) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): A Bill has been introduced in Lok Sabha on 12.08.2013 to amend the Right to Information Act, 2005, to exclude political parties from the definition of public authority under the RTI Act, 2005.